

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).67/2025

[Arising out of impugned final judgment and order dated 31-05-2024 in CRLA No.803/2022 passed by the High Court of Judicature at Allahabad]

SANJAY KUMAR KANAUIYA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 290286/2024 - EXEMPTION FROM FILING O.T.)

Date : 16-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) : Mr. Abhisek Krishna, Adv.
Mr. Jitendra Kumar, AOR

For Respondent(s) : Mrs. Charu Singhal, Adv.
Ms. Tulika Mukherjee, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The learned counsel for the respondent - State seeks time to file vakalatnama as well as the counter affidavit.
2. List after two weeks.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
ASSISTANT REGISTRAR